

#### **Amendment to Motor Vehicle Act**

‡1161. SHRI KAPTAN SINGH SOLANKI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that there are a number of such provisions in Carriage by Road Act which relate to Motor Act;
- (b) if so, whether any problems are being faced in implementing this law;
- (c) if so, the details thereof; and
- (d) whether Government proposes to amend the said law?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) Yes, Sir. There are certain provisions in the Carriage by Road Act, 2007 which have references to Motor Vehicles Act, 1988.

(b) A notification has been issued on 20.7.2010 to bring the Carriage by Road Act into force *w.e.f.* 15.8.2010. As such the question of problem in implementing this law does not arise at this stage.

(c) and (d) Do not arise in view of (b) above.

#### **EPC system for awarding road contracts**

1162. SHRI SYED AZEEZ PASHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether National Highways Authority of India (NHAI) has demanded that a new policy called Engineering Procurement Content (EPC) system be used to award road contracts all over the country;
- (b) if so, the details of the EPC system of awarding contracts;
- (c) the merits of such a system;
- (d) whether it is a fact that during the EPC, Government will have to fund builders and then hand over the highways to them to charge tolls for their benefits; and
- (e) the steps proposed to be taken to carefully weigh all policies before any hasty decisions?

---

‡Original notice of the question was received in Hindi.